

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

(42) C.P.(IB)-3421(MB)/2019

CORAM: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI CHANDRA BHAN SINGH
Member (Technical)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **16.10.2019**

NAME OF THE PARTIES: Grauer and Weil India Ltd.

V/s

Cupro Tubes Enterprises Pvt. Ltd.

SECTION: 7 OF THE INSOLVENCY & BANKRUPTCY CODE .

ORDER

1. The Learned Representative for Petitioner is present. None for Respondent.
2. The Petitioner is to place on record the following information on the next date of hearing:
 - (a) Consent of IRP.
 - (b) Any reply from the Debtor company on receipt of Sec. 8 Notice.
 - (c) Any reply by the Debtor company on receipt of main Company Petition.
 - (d) Copy of Ledger A/c. of the Debtor company in the books of the Petitioner/ Creditor.
 - (e) Affidavit of service of notice intimating the next date of hearing to the Corporate Debtor with tracking reports.
3. Matter is now adjourned to **27.01.2020**.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
M.K. SHRAWAT
Member (Judicial)

16.10.2019
Sushil